CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of May, 2015 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
05.05.2015 Tuesday At 10.30 A.M Miscellaneous	**1.**	**105/MP/2015**	**NTPC**	**Petition under Section 79 (1) of the Electricity Act,2003 and Regulations 32 of the CERC (Grant of Connectivity, Long term Access and Medium Term Open Access in Inter State transmission and related matters) Regulations, 2009 *(On admission)***
	2.	**84/MP/2015**	**POSOCO**	**Endangering the secured grid operation of All India Electricity Grid through inadequate/non-performance of Free Governor Mode Operation (FGMO) with Manual Intervention by the generators and non-compliance of Regulation 5.2 (f), (g),(h), (i) of Indian Electricity Grid Code read with Regulations 24 and 111 of CERC (Conduct of Business) Regulations,1999.**
	3.	**383/MP/2014**	**MPPGCL**	**Application under Clause 4 Part -7 of CERC (Indian Electricity Grid Code) Regulations 2010 for extension of time for implementation of Restricted Governor Mode Operation (RGMO), as required under Clause 5.2 (f) of the Regulation, in respect of certain Thermal & Hydel Generating Stations operated by the Madhya Pradesh Power Generating Co. Limited.**
	4.	**311/MP/2014**	**PGCIL**	**Approval of signing of Long Term Access Agreement for Transmission System for immediate evacuation of power from Darlipalli TPS and Grant of regulatory Approval for execution of transmission system.**
	5.	**80/MP/2015**	**TPTCL**	**Petition under Section 66 read with Section 79 (1) (k) and other appropriate provisions of the Electricity Act, 2003 seeking appropriate orders/directions to the respondents to allow/enable the petitioner to sell the power procured by it, from the hydro generation project being developed Dagachhu Hydro Power Corporation in Bhutan through Power Exchanges, in terms of the Commission`s order dated 11.9.2014 in Petition No. 187/MP/2014.**
	6.	**96/MP/2015**	**CPCPL**	**Petition Under Section 79 (1) (C) and Section 79 (1) (F) of the Electricity Act,2003 read with CERC (Grant of Connectivity, Long term Access and Medium-Term Open Access in Inter-State Transmission and Related Matters) Regulations 2009.**
	7.	**106/MP/2015**	**NSLNIPL**	**Petition Under Section 79 (1) (c) and (F) and other applicable provisions of the Electricity Act, 2003 read with Regulation 32 of CERC (Grant of Connectivity, long term Access and Medium Term Open Access in the Inter- State transmission and related Matters) Regulations,2009 against the action of the respondent in threatening to cancel the Open access and encashment of bank Guarantee.**
	8.	**088/ADP/2015**	**VJTL**	**Adoption of Transmission Charges with respect to the Transmission System being established by the Vindhyachal Jabalpur transmission Ltd.(100% wholly owned subsidiary of PGCIL)**
	9.	**89/TL/2015**	**VJTL**	**Petition for Transmission License in respect of Vindhyachal Jabalpur transmission Ltd.(100% wholly owned subsidiary of PGCIL)**
		69/MP/2015		**Petition for direction for signing of Long Term access agreement for transmission system for evacuation of power from NKSTPP**

	10.		PGCIL	and grant of Regulatory approval for execution of the associated transmission system.
	11.	563/MP/2014	MIEL	Petition under Regulation 12 and 13 of the CERC (Deviation Settlement Mechanism and related matters 0 Regulations,2014 dated 06.01.2014 (as amended).
	12.	462/MP/2014	NTPC	Petition under section 79 (1) (f) of the Electricity Act,2003 read with Chapter III of the CERC (Terms and Conditions of tariff) regulations,2009 for recovery of unscheduled interchange charges in respect of Bhilai Expansion Power plant (2x250 MW) for the period from 22.04.2009 to 31.07.2011.
	13.	402/MP/2014	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during Operating period.
05.05.2015 Tuesday At 3 P.M. Public Hearing	1.			Public Hearing on Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Third Amendment) Regulations, 2015
	2.			Public Hearing on Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fourth Amendment) Regulations, 2015.
	3.			Public Hearing on Draft Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015
7.5.2015 Thursday at 10.30 A.M.	1.	251/GT/2013	BBMB	Petition for determination of tariff for Generation and Transmission activities undertaken by BBMB for 20209-20014.
	2.	220/GT/2013 & 132/GT/2014	NTPC Sail	Petition for Revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 21.10.2009 to 31.3.2014 - truing up of tariff determined by the Commission's order dated 29.07.2010 in Petition No. 308/2009.
	3.	87/TT/2015	PGCIL	Petition for approval of Meerut -Moga 765 Kv S/C transmission Line along with associated bays at Meerut & Moga 765/400 Kv Substation with 02 Nos 240 MVAR line Reactor)01 No. Switchable & 01 No non-switchable line reactor) each at Meerut & Moga under Northern Regional Strengthening Scheme-XXVI in NR
12.05.2015 Tuesday at 10.30.A.M.	1.	07/RC/2014	PXIL	Seeking permission to introduce Block bids in the day ahead market contract in Power Exchange India Limited
	2.	78/MP/2014	PGCIL	Petition in the matter of CERC Order dated 03.02.2014 on Petition No 78/MP/2013- Prayer for further directions to the Respondent beneficiaries/DICs to perform the obligation under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
	3.	420/MP/2014	SRLDC	Endangering grid security due to Non-implementation of contingency demand disconnection scheme for sudden loss of wind generation as per CERC Order dated 22.2.2014, Non-availability of LVRT protection, Non-scheduling of wind generation as per CERC (Indian Electricity Grid Code)

				Regulations 2010 (IEGC) 6.5.23(i), lack of necessary demand estimation as per IEGC regulation 5.3 and not providing real-time SCDA data to LDC.
	4.	136/MP/2014	PGCIL	Petition under Section 79 of the Electricity Act, 2003 and regulation 32 of the CERC (Grant of Connectivity, long term access and medium term Open Access in Inter-State transmission and related matters) Regulation,2009.
	5.	55/MP/2015	JITPL	Petition for the relinquishment of the Long term Open Access under the Bulk Power Transmission Agreement dated 13.05.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009.
	6.	14/SM/2014	Suo-Moto	Non-Compliance with the provisions of Clause (7) of regulation 30 of the CERC (terms and Conditions of tariff) Regulations,2014
	7.	449/MP/2014	MPCL	Petition Under Section 79 (1) (f) read with section 60 of the Electricity Act,2003.
	8..	103/ADP/2015	DGEN	Application for Adoption of Transmission charges under section 63 of the Electricity Act, 2003, to establish Transmission system associated with DGEN TPS (1200MW) of Torrent power limited. On build, own operate and maintain basis.
	9.	104/TL/2015	DGEN	Application for grant of transmission licence to DGEN Transmission Company limited. For transmission System associated mwith DGEN TPS (1200 MW) of torrent Power Limited, connecting DGEN TPS-vadodara by 400 KV D/C line and Navsari-bhestan by 220 KV D/C line.
	10	I.A.No.14/2015 in Petition No. 172/MP/2013	JIPL	Application for withdrawal of the petition in respect of Jharkhand Integrated Power Limited and Jharkhand State Electricity Board and 17 other.
	11.	129/GT/2015	ONGC Tripura	Petition for determination of tariff of 726.6 (2X 363.3) MW Palatana Combined Cycle Gas Based Power Project of ONGC Tripura Power Company Limited for the period from 1.4.2014 to 31.03.2019.
	12.	121/MP/2015	ITC	Petition for Grant of Inter -State Open Access for the energy generated by ITC Ltd. at the wind power Project in Anantapur District, Andhra Pradesh for captive consumption at its factory at Bhadrachalam Telangana
	13.	122/MP/2015	BDTCL	Petition under section 79 of the Electricity Act,2003 read with statutory framework for tariff based competitive bidding for transmission service implemented by Bhopal -Dhule Transmission Company Ltd.
14.5.2015 Thursday at 10.30 A.M. Generation	1.	258/GT/2014	RGPPL	Revision of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2009 to 31.0-3.2014.
	2.	283/GT/2014	NTPC	Petition for Approval of Tariff of Khalgaon Super Thermal Power Station (3x500 MW) for the period 1.4.2014 to 31.3.2019

15.05.2015 Friday at 3.30.P.M. Miscellaneous	**1.**	**29/MP/2015**	**PGCIL**	**Petition under Section 38 (2) of the Electricity Act, 2003 read with Section 79 (1) (c) and (K) of the Act, along with CERC(Grant of Regulatory Approval for execution of Inter-State Transmission scheme to Central transmission Utility and Grant of regulatory Approval for execution of the transmission system for Ultra Mega Solar Power Park (UMSPP) having capacity of 1000 MW in Anantpur district, AP.**
	2.	**I.A. o.18/2015 in Petition No. 341/SM/2013**	**Suo-Moto**	**Interlocutory Application seeking extension of time to comply with the order dated 17.04.2014**
19.5.2015 Tuesday at 10.30.A.M. Transmission	**1.**	**116/MP/2015**	**WRLDC**	**Petition for Default of UI Charges and deviation Charges in excess of the drawl schedule by Essar Power MP Ltd. and default in opening letter of Credit towards the non-payment of UI and DSM charges**
	2.	**90/MP/2015**	**KTL**	**Petition for seeking declaration that the commissioning of the first asset of the Kudgi transmission System was delayed due to reasons beyond the control of the petitioner and declaration that the petitioner is entitled to a day for day extension for non-availability of inter-connection facility.*(On admission)***
	3.	**76/MP/2014**	**SCPL**	**Petition for reduction of Long term open access from 60 MW to 30 MW (Unit1, Unit-II 15 MW) and refund of the excess Transmission Charges.**
	4.	**381/MP/2014**	**NTPC**	**Petition for adjudication of disputes in regard to matter connected with applicability of Generic Tariff for 5 MW Solar Project of NTPC Limited at Garacharama in South Andaman District, Andaman and Nicobar Island.**
	5.	**121/MP/2015**	**ITC**	**Petition for Grant of Inter-State Open Access for the energy generated by ITC Limited at the wind power project in Anantapur District.**
	6.	**304/MP/2013 along with I.A. No.16/2015**	**GGEL**	**Petition under section 79 (1) (b) read with section 79 (1) (f) of the Electricity Act,2003 for adjustment of Generation tariff and other related reliefs, along with Interlocutory Application .**
	7.	**I.A. No.19/2015 in Petition No.92/MP/2015**	**PGCIL**	**Application seeking modifications in the order dated 16.02.2015.**
	8.	**434/GT/2014**	**JPVL**	**Approval of Generation tariff of Jaypee Karcham Wangtoo Hydro-Electric Project (Karcham Wangtoo HEP) for 2014-19 tariff Block**
	9.	**110/TT/2015**	**PGCIL**	**Petition for determination of transmission Tariff from DOCO to 31.03.2019 for LILO of 2nd Circuit of 220KV Jalandhar- Hamipur T/L under Strengthening scheme in Northern region in NR.**
28.05.2015 Thursday At 10.30 A.M. Miscellaneous	**1.**	**283/MP/2012**	**CAPL**	**Petition Under Section 61,63 and 79 of the Electricity Act,2003 read with statutory framework governing procurement of Power through competitive bidding including PPA.**
	2.	**29/MP/2015**	**PGCIL**	**Petition under Section 38 (2) of the Electricity Act, 2003 read with Section 79 (1) (c) and (K) of the Act, along with CERC(Grant of Regulatory Approval for execution of Inter-State Transmission scheme to Central transmission Utility and Grant of regulatory Approval for execution of the transmission system for Ultra Mega Solar Power Park (UMSPP) having capacity of 1000 MW in Anantpur district, AP.**

	3.	**I.A. No.14/2015 in Petition No. 172/MP/2013**	**JIPL**	**Application for withdrawal of the petition in respect of Jharkhand Integrated Power Limited and Jharkhand State Electricity Board and others.**

(T.D.PANT)
Deputy Chief (Legal)
19.05.2015